



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

T.A. No.62/00659/2021

This the 22nd day of February, 2021

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Hon'ble Mr. Anand Mathur, Member (A)

Reyaz Ahmad Wani, Aged 41 Yrs. S/o Gh. Mohammad Wani, R/o Sambora, District Pulwama, Kashmir.

.....Applicant

(None present)

Versus

State of J&K through Commr/Secretary to Govt. School Education
Department, Civil Sectt., Srinagar/Jamu AND 05 OTHERS.

..... Respondents

ORDER (ORAL)**Hon'ble Mr. Anand Mathur, Member (A)**

Despite sending the pin & link to learned counsel for the applicant for joining the video conference for hearing the matter by this Tribunal, yet he has not joined the video conference today.

2. On the previous date, i.e. 12.02.2021, nobody joined the video conference on behalf of the applicant and the case was listed for today for appearance of the applicant and yet nobody is present on behalf of the applicant through video conference. It seems that the applicant has lost interest in pursuing the matter. Accordingly, T.A. is dismissed in default for non-appearance on the part of the applicant.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

SS/-